

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
(COURT – V)

Item No. 510

IB-547/ND/2019

IA/4735/2020 IA/3661/2021

IN THE MATTER OF:

M/s. India Bulls Properties Pvt. Ltd.

...

Applicant

Versus

M/s. Paragon Hospitality Pvt. Ltd.

...

Respondent

Under Section: 9 of IBC, CIRP

Order delivered on 23.05.2022

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (JUDICIAL)

SHRI. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

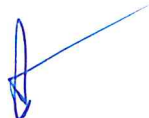
For the RP : Mr. KK Mishra

ORDER

IA/4735/2020, IA/3661/2021:

By filing this application the Resolution Professional has prayed to withdraw the IB 547/ND/2019. Heard, the submission made by the Ld. Counsel appearing for the Applicant/RP and perused the averments made in the application.

The Ld. Counsel appearing for Applicant submits that by filing IA/3661/2021, the Applicant has placed on record the Form FA and the resolution dated 13.03.2020, by which the CoC resolved to file a withdrawal application.



Considering the submissions and the averments made in the application, we notice that the Form FA is duly signed by the Authorised Representative of the Operational Creditor. In the course of hearing, the Ld. Counsel appearing for the RP submits that the RP has received the cost and fee therefore, we permit the applicant to withdraw the application.

Accordingly, the present IB-547/ND/2019 is Dismissed as Withdrawn and both the IAs stands disposed of.

-Sd-

**(HEMANT KUMAR SARANGI)
MEMBER (T)**

-Sd- 

**(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**

Ashwani